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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 142 - of - 1994

DATE OF ORDER: 21st JANUARY, 1997

BETWEEN:

Y.E.RAO

.. APPLICANT

AND

The Director General of Works,
C.P.W.D, Nirman Bhavan,
New Delhi.

RESPONDENT

COUNSEL FOR THE APPLICANT: Mr.P.B.VIJAYAKUMAR

COUNSEL FOR THE RESPONDENT: Mr.V.BHIMANNA, Adl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Patro for Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to promote the applicant as Executive Engineer (Electrical) with effect from the date of effect of the impugned order with all consequential benefits.

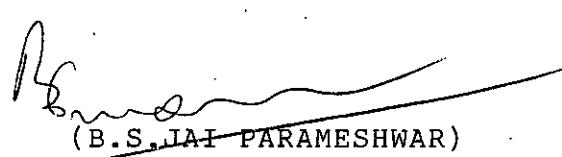
3. It is now stated for the applicant that he has been recently promoted as Executive Engineer. However, whether he should be promoted earlier to that date is a

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point to be considered. Though the applicant states that his juniors have been promoted earlier to him, it is not known whether those who were promoted earlier were juniors to him or not. It is a question of challenging the seniority list.

4. In view of the above, the learned counsel for the applicant submits that he will withdraw this OA but with liberty to challenge the appropriate seniority list, if so advised.

5. In view of the above submission, the OA is disposed of as not pressed with liberty to challenge the appropriate seniority list, if so advised. No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

21.1.97


(R. RANGARAJAN)
MEMBER (ADMN.)

21.1.97
Dy. Registrar(S)

vsn

DATED:- 21st January, 1997
Dictated in the open court.

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TYPED BY: CHECKED BY:
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGRAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 21/1/97

Order/Judgement
R.P/C.P/M.A.NO.

O.A.NO. 142194

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

Y.E.K.R

केन्द्रीय प्रशासनिक विविकरण
Central Administrative Tribunal
DEPT/DESPATCH

31 JAN 1997

हैदराबाद आवाहन
HYDERABAD BENCH